

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 4243
TO BE ANSWERED ON 28th MARCH, 2017

BPL CARD HOLDERS

4243. DR. BHOLA SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the number of BPL card holders in the country, State-wise, the details thereof;
- (b) the criteria for obtaining BPL cards; and
- (c) whether the Government has received complaints that the BPL cards have been given to the non-beneficiary/non-entitled people, if so, the details thereof?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a)to(c): National Food Security Act, 2013 (NFSA), adopted by all States/UTs, provides for giving subsidized foodgrains to two categories only viz. Antyodaya Anna Yojna (AAY) and Priority Households (PHH). There is no 'BPL' Category under NFSA. The criteria for selection of Priority Households is decided by the States/UTs.

National Food Security Act (NFSA) is operated under the joint responsibility of the Central and the State/UT Governments. Central Government is responsible only for procurement, allocation as per NFSA and transportation of such foodgrains upto the designated depots of the Food Corporation of India in the State/UT. The operational responsibilities for lifting and distribution of foodgrains within the States/UTs, identification of eligible beneficiaries, issuance of ration cards to them, redressal of grievances and supervision over and monitoring of functioning of Fair Price Shops (FPSs) etc. rest with the concerned State/UT Governments.
